

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION (C) NOS. 243-244 OF 2008
IN
CIVIL APPEAL NOS. 5837-5838 of 2007

R.K. MOBISANA SINGH

.....

PETITIONER

VERSUS

TEMBA SINGH & ORS.

.....

RESPONDENTS

O R D E R

Learned counsel for the petitioner states that the contempt petitions be dismissed as withdrawn with liberty to join the proceedings in the High Court in which the new seniority list has been challenged.

Ordered, as prayed for.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
SEPTEMBER 04 , 2009.